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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.No.204/99

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)  
Hon'ble Shri Govindan S. Tampi, Member(A)

New Delhi, this the 31st day of October, 2000

1. Krishan Murari  
s/o Shri Inder Murari Sharma  
r/o RZ-C-20, Vijay Enclave  
Palam, New Delhi, - 110 045.
2. Kapil Dev Prasad  
s/o Shri Ram Lakhan  
r/o D-23, CTI Complex  
Raja Garden  
Delhi.
3. Shri Mam Raj  
s/o Shri Ghisa Ram  
r/o 7903, Ram Nagar  
New Basti, Paharganj  
Delhi - 110 055.
4. Jai Pal Singh  
s/o Udai Ram  
r/o D-24, CTI  
Raja Garden  
New Delhi.

.. Applicants

(By Shri S.K.Gupta, Advocate)

Vs.

1. Govt. of NCT of Delhi  
through its Chief Secretary  
5, Sham Nath Marg  
Delhi.
2. Commandant General  
Directorate General of Home Guards  
and Civil Defence  
CTI Complex  
Raja Garden  
Delhi.
3. Commandant  
Delhi Home Guards and Civil Defence  
C.T.I. Complex  
Raja Garden  
Delhi.

... Respondents

(By Shri Rajinder Pandita, Advocate)

O R D E R (Oral)

Justice V. Rajagopala Reddy:

This OA is filed by four Demonstrators working in the Directorate General of Home Guards as Class-IV employees in the pay scale of Rs.750-940 (PRS). They

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✓ pay  
 seek parity of scale with the Demonstrators working in the National Civil Defence College (NCDC), Nagpur, Ministry of Home Affairs as it is stated that both of them are performing the same duties. The pay scales of the Demonstrators in NCDC, Nagpur is Rs.1200-2040. Thus, the OA is filed for the revision of pay scales of the applicants. A preliminary objection has taken by the learned counsel for the respondents, Shri Rajinder Pandita, that the OA is not maintainable because of the non-joinder of necessary parties as Union of India, which is the concerned Government for fixation of pay scales, is not a party. We see sufficient force in this contention. However, learned counsel for the applicants, Shri S.K.Gupta, seeks permission to withdraw the OA with liberty to file a fresh OA for the same cause of action. The OA is therefore dismissed as withdrawn with liberty to the applicants to file a fresh OA in accordance with law. No costs.

*(Signature)*  
 (GOVINDAN S. TAMPI)  
 MEMBER(A)

*(Signature)*  
 (V. RAJAGOPALA REDDY)  
 VICE CHAIRMAN(J)

/RAO/